



2026:AHC:369

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5311 of 2025

Janardan Singh Yadav

.....Petitioner(s)

Versus

State Of U.P And Another

.....Respondent(s)

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|---------------------------|---|----------------------|
| Counsel for Petitioner(s) | : | Ashutosh Kumar Singh |
| Counsel for Respondent(s) | : | C.S.C.               |

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**Court No. - 54**

**HON'BLE DINESH PATHAK, J.**

1. Learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following relief:

***"I. Issue a writ, order or direction in the nature of Mandamus, directing Respondent No. 2, Consolidation Officer, Tehsil Ghazipur, District Ghazipur to expeditiously decide the petitioner's Application dated 30.11.2024, filed under Rule 109 of Uttar Pradesh Consolidation of Holdings Rule in Case No. 1024 of 1992 (Lakhraj Vs. Natha) within a time-bound period as may be deemed appropriate by this Hon'ble Court;"***

3. It has been submitted that proceeding under Section 109-A of UP Consolidation of Holdings Act is pending consideration since 30.11.2024. The concerned authority has already submitted a report in the aforesaid application on 24.02.2025.

4. Learned Standing Counsel has no objection, in case, a direction is issued by this Court for expeditious disposal of the aforesaid proceeding under Section 109-A of UP Consolidation of Holdings Act within some stipulated period.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the instant writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a

direction to respondent No. 2, Consolidation Officer before whom the aforementioned proceeding is pending disposal, to decide the same expeditiously, preferably, within a period of six month, in accordance with law, from the date of receipt of a certified copy of this order.

6. With the aforesaid direction, present application is **disposed of**.

**January 5, 2026**

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**(Dinesh Pathak,J.)**